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Title: Amendment made by Rajya Sabha to the Carriage By Air (Amendment) Bill, 2009 .

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): Yes, Sir, I appreciate it.

Sir, I beg to move:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Carriage By Air Act, 1972, be taken into consideration:-

Enacting Formula

1. That at page 1, line 1, --

for "Fifty-ninth", substitute "Sixtieth"

Clause 1 **Short title and**

Commencement

2. That at page 1, line 3,-
for "2008", substitute "2009"

MR. SPEAKER: The question is:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Carriage By Air Act, 1972, be taken into consideration:-

Enacting Formula

1. That at page 1, line 1, --

for "Fifty-ninth", substitute "Sixtieth"

* The Bill was passed by Lok Sabha on the 30th April, 2008 and transmitted to Rajya Sabha for its concurrence . Rajya Sabha passed the Bill with amendment in its sitting held on the 18th Febuary, 2009 and returned it to Lok Sabha on the same day.

Clause 1 **Short title and**

Commencement

2. That at page 1, line 3,-
for "2008", substitute "2009"

The motion was adopted.

Enacting Formula

MR. SPEAKER: The question is:

"That at page 1, line 1, --

for "Fifty-ninth", substitute "Sixtieth" (1)

The motion was adopted.

MR. SPEAKER: The question is:

"That at page 1, line 3, --

for "2008", substitute "2009" lali (2)

The motion was adopted.

SHRI PRAFUL PATEL: I beg to move:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

MR. SPEAKER: The question is:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

The motion was adopted.

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